

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.104
IB- 29/ (ND)/2021

IN THE MATTER OF:

Narendra Singh

Vs.

One 97 Communications Ltd

...OPERATIONAL CREDITOR

.....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 16.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. K.Gaurav Kumar Advocate

For the Respondent :

ORDER

Heard the submissions made by the Counsel for the Operational Creditor. No one is present on behalf of the Corporate Debtor at the time of virtual hearing in the matter. Therefore, let notice be served upon the Corporate Debtor for their appearance as well as for filing reply in the matter on the next date of hearing. The Operational Creditor is directed to send Notice through e-Mail and is also directed to file an affidavit to this effect.

List the matter on 08.9.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)

Surjit